

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

...

Original Application No. 290/00132/2019

Date of Order: 30.05.2019

CORAM:

HON'BLE MRS. HINA P.SHAH, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)

Karamchand s/o Shri Chunniram Ji, aged 28 years, R/o VPO Kikarwali, Tehsil Raisinghnagar, District Sriganganagar (Raj.)

...Applicant

(By Advocate: Shri Jog Singh Bhati)

Versus

1. Union of India through the General Manager, North Western Railway, Headquarter, Jaipur (Raj.) 302006
2. The Chairman, Railway Recruitment Board, Power House Road, North Western Railway, Jaipur (Raj.)

...Respondents

ORDER (ORAL)

Per Mrs. Hina P.Shah

Heard the matter at admission stage.

2. It is the case of the applicant that he had earlier joined services as Gangman and later became Gateman w.e.f. 26.11.2017. He applied for the post of Station Master and Goods Guard in preference among others under OBC category. He is having the certificates of OBC, which he

submitted before respondent department at the time of initial appointment and issued thereafter. He was issued call letter for written examination and he appeared in the online examination. The respondents thereafter issued a final panel list 26.2.2019 of successful candidates and it is the grievance of the applicant that his name did not reflect in the said list. After the information obtained under RTI Act regarding the marks scored by him and the cut-off marks for general and OBC category, he came to know that he has scored 53.85 marks in Written Examination and 23.18 marks in Aptitude Test and hence total 77.03 marks have been scored by him, whereas the cut off marks for OBC category for Guards was 75.55 and for unreserved category, it was 77.2245. Accordingly, he states that he is eligible for the said post, but the respondents have not considered his candidature and, therefore, aggrieved by the said non-selection of the applicant, he has approached this Tribunal by way of filing the present OA.

3. During the course of arguments, it reveals that the applicant has approached this Tribunal without raising his grievance before the competent authority. At this stage, the learned counsel for the applicant stated that he will be satisfied if a time bound direction is given to the

respondents to decide his representation, which he will file within a week.

4. In view of the submissions made by the applicant, without going into merit of the case, we dispose of this OA with a direction to the applicant to file a representation before the competent authority bringing out all the facts within a period of one week from the date of receipt of a copy of this order. The competent authority of the respondent department is directed to decide the same by a reasoned and speaking order within four weeks thereafter and inform the applicant about the decision.

5. With these observations, the OA stands disposed of at admission stage.

(ARCHANA NIGAM)
ADMV. MEMBER

(HINA P.SHAH)
JUDL. MEMBER

R/